

Food Safety and Standards Authority of India
(A Statutory Authority established under Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002

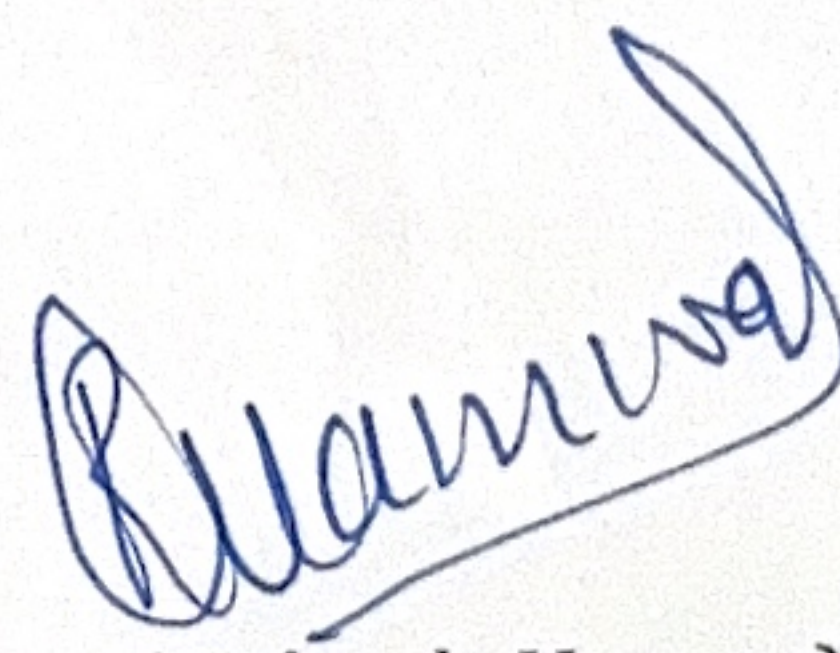
Dated the 17th March, 2025

Adopted and Confirmed Minutes of the Meeting

Subject: Adopted and Confirmed minutes of 45th Meeting of CAC-reg

The draft minutes of the 45th meeting of Central Advisory Committee held on 7th November 2024 at FDA Bhawan, New Delhi chaired by the CEO, FSSAI was adopted and confirmed in the 46th CAC meeting held on 4th February, 2025 at Bhubaneshwar, Odisha considering the comments/inputs received from the member.

The adopted and confirmed minutes of the 45th meeting is enclosed herewith for information please.



(Rakesh Kumar)
Director (RCD)

Encl: As above

To:

- i. All CAC members;
- ii. Special invitees;
- iii. FSSAI officials.

Copy to:

PS to CEO, FSSAI

Minutes of the 45 th meeting of the Central Advisory Committee (CAC)			
Date	07 th November, 2024	Time	9:30 AM
Location/Venue	FDA Bhawan, New Delhi	Meeting No.	45 th
List of Attendees	Annexure 1		
Welcome	<p>CEO, FSSAI extended a warm welcome to the Food Safety Commissioners, state representatives, CAC members and representatives of various ministries and briefed about the agenda of the meeting.</p> <p>He commended States and UTs for their proactive contribution in advancing food safety through initiatives like targeted drives, training and awareness programs during this festive season.</p> <p>CEO, FSSAI also directed the States/UTs to ramp up food safety surveillance efforts during the peak tourist season, from November to March, at popular tourist destinations to ensure heightened safety standards. States/UTs were also asked to deploy Food Safety on Wheels mobile vans for this purpose.</p>		
Key discussion points on Agenda Items placed in the meeting			
Agenda Item	Key discussion points		Action required by:
Agenda Item 1: Disclosure of interest by members	Members present at the meeting to complete their Specific Declaration of Interest and Declaration concerning Confidentiality.		States/UTs
Agenda Item 2: Adoption of minutes of 44 th meeting of CAC held on 22 nd August, 2024	The minutes of the 44 th meeting of CAC were confirmed and adopted by members of CAC.		
Agenda Item 3: Action Taken Report for the 43 rd CAC held on 15.03.2024	The CAC members noted the action taken report on the decision taken in the 43 rd meeting of CAC. It was pointed out that the action taken report has been received from 11 States/UTs. The remaining states/UTs who have not submitted the ATR were asked to submit the ATR at the earliest.		States/UTs
Agenda Item 4: Review of performance of States/UTs based	The 2 nd quarterly state performance report of 2024-25 was deliberated during the meeting. The observations made and decision taken are as follows:		a. States/UTs b. FSSAI

<p>on the information received from States/UTs based on Quarterly report/Annual Report.</p>	<p>a. States/UTs:</p> <ol style="list-style-type: none"> States/UTs of Andaman & Nicobar Island and Tripura to initiate the creation of sanctioned post of Designated Officers at the earliest. States/UTs to expedite the Process of recruitment of full-time DOs and FSOs. State of Haryana to expedite the constitution of DLAC & SLAC as per the process. States/UTs namely Dadra and NH & DD and Delhi to expedite the constitution of SLAC as per the process. States/UTs are requested to regularly convene Advisory Committee meetings at State & District level as per the target. States/UTs namely, Bihar, Dadra and NH & DD and Mizoram to constitute State Appellate Tribunal. States/UTs to publicize the establishment of State Appellate Tribunal amongst the Food Businesses. States/UTs to ensure lifting of the number of enforcement and surveillance samples as per the expected sampling; States/UTs to ensure complete reporting of enforcement and surveillance samples drawn on the FoSCoS portal. State/UTs to ensure timely inspection as per the target and upload the data in FoSCoS <p>b. FSSAI:</p> <ol style="list-style-type: none"> For UTs except Jammu & Kashmir and Delhi, the data related to DLAC constitution and number of meetings may not be considered. The same to be updated in the FSSAI State Portal. 	
<p>Agenda Item 5:</p> <p>MoU between FSSAI and States/UTs for Strengthening of Food Safety Eco-system in the Country</p>	<p>The agenda was deliberated and the followings have been highlighted-</p> <p>a. Work Plan 2021-22:</p> <ol style="list-style-type: none"> States/UTs namely Bihar, Jharkhand, Puducherry to submit the final UCs with the physical and financial progress report for the year 2021-2022 in stipulated format at the earliest. To surrender the unspent balance (Non-CSS) under WP 2021-22, if any, lying with States/UTs at the closing of FY 2022-23, 	<p>States/UTs</p>

	<p>along with the interest, if any, accrued on grant received from FSSAI.</p> <p>b. Work Plan 2022-23:</p> <ol style="list-style-type: none"> States/UTs namely Bihar, Uttar Pradesh, Jharkhand, Andhra Pradesh, Kerala, Puducherry, Jammu and Kashmir, Sikkim, Meghalaya, Punjab to submit the final UCs with the physical and financial progress report for the year 2022-23 in stipulated format at the earliest. To surrender the unspent balance (Non-CSS) under WP 2022-23, if any, lying with States/UTs at the closing of FY 2023-24, along with the interest, if any, accrued on grant received from FSSAI. <p>c. Work Plan 2023-24:</p> <ol style="list-style-type: none"> States/UTs are requested to submit the final UCs with the physical and financial progress report for the year 2023-24 in stipulated format at the earliest. <p>d. Work Plan 2024-25:</p> <ol style="list-style-type: none"> States/UTs namely Andhra Pradesh, and Jammu and Kashmir to submit the final Utilisation Certificate for the fund released Under Work Plan 2022-23 for release of fund under WP 2024-25. States/UTs to surrender the unutilised funds (Non-CSS) under 2021-22, 2022-23 along with Progress report and Provisional Utilisation certificate along with progress report for 2023-24 for release of funds under WP 2024-25. States/UTs who have received the first tranche amount are requested to promptly utilize the allocated amount and submit the provisional certificate of utilization of funds released in the first tranche along with their request for the release of the second tranche. States/UTs to ensure submission of annual Work Plan proposal for the year 2024-25 latest by 31st December, 2024. No proposal will be considered post the timeline. 	
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	In addition, States/UTs with 90:10 and 60:40 (FSSAI: State/UT) fund share option in respect to the overall budget of the Work Plan, to confirm receipt of matching State share and submit documentary evidence in support of such claim.	
Agenda Item 6: Strengthening of Quality of Fortified Rice in the country	<p>Commissioner of Food Safety (CFS) of all States/UTs to give necessary directions to their DOs / FSOs on the following-</p> <ol style="list-style-type: none"> To plan follow-up inspections of premises of manufacturers of FRK and Premix for FRK. To conduct trainings of these FBOs based on the identified gaps during inspections / audits. To sensitize these manufacturing FBOs regarding lab testing of every batch of production. To ensure the feeding of data of production of every batch of Fortified Rice, FRK and Premix on FoRTrace portal by these FBOs. To create awareness through Public Distribution System (PDS) and other educational institutes regarding health benefits of FRK and Fortified Rice. 	
Agenda Item 7: Adherence to the annual target of surveillance sampling	<ol style="list-style-type: none"> States/UTs may deploy more FSOs in one district to another for lifting of surveillance samples, where manufacturing units are higher in number. States/UTs are also requested to include the number of surveillance samples analysed in Food Safety on Wheels (FSWs) in the data submitted to FSSAI. To increase the monthly target of lifting of enforcement sample from minimum 5 per FSO to minimum 10 per FSO and to decrease the lifting of surveillance sample from minimum 25 per FSO to minimum 15 per FSO. 	States/UTs
Agenda Item 8: Non Adherence to the provisions under Food Safety and Standards (Food Recall Procedure) Regulations, 2017	<ol style="list-style-type: none"> States/UTs to ensure that manufacturing/selling of food articles are prohibited after receipt of the report of primary laboratory. Further, States/UTs to initiate recall action as per FSS (Food Recall Procedure) Regulation, 2017 after receipt of referral lab report. States/UTs to comply with FSS (Food Recall Procedure) Regulations, 2017 by 	States/UTs

	reporting recalls to FSSAI for effective nationwide food safety monitoring.	
Agenda Item 9: Credible Food Testing and Effective Surveillance	(i) Notified Laboratories in the States/UT: Advisor (QA), FSSAI has presented an overview of the existing Notified Food Testing Laboratories in various States and Union Territories, with a particular focus on the State Food Testing laboratories. It was mentioned that there is an urgent need for infrastructure development (including equipment up gradation & manpower allocation) in the State Food Testing Laboratories (SFTLs) which are yet to be notified. <i>All those SFTLs are requested to obtain NABL accreditation within six months.</i>	States/UTs
	(ii) Use of InFoLNeT and Implementation of LIMS: a) During the meeting, it was apprised that many SFTLs have not started the activity of uploading test reports on InFoLNeT till date. b) Further, it was also highlighted that the test report generated by several States/UTs w.r.t. non-compliance has lots of discrepancies. Around Fifteen points of discrepancies were discussed and presented. c) The State of Uttar Pradesh and Maharashtra was requested to expedite the long time issue of SFTL, Meerut and SFTL, Aurangabad for not updating their profile on the InFoLNeT portal till date. <i>All the SFTLs are requested to update their laboratory profile on InFoLNeT and upload all test reports on timely basis.</i> d) States/UTs are recommended to inspect the private FSSAI notified food testing labs to check the credibility of thereports generated, functioning of the lab. e) State officials also highlighted the lack of awareness among food testing laboratories regarding the direction being issued by FSSAI for testing surveillance and regulatory samples. f) Advisor (QA), FSSAI has mentioned about the need to establish a State level advisory committee to monitor regular activity of Food	States/UTs & QA Division.

<p>Testing Laboratory in government and private sector.</p> <p>Decision:</p> <ul style="list-style-type: none"> i. <i>CEO FSSAI has directed state food laboratories to update their profile and also to submit the test report on InFoLNet portal within one month otherwise action will be taken against Food Testing Laboratories including de-notification of laboratory;</i> ii. <i>CEO FSSAI has also directed QA division to conduct virtual meeting with State Food Safety Commissioner and Laboratory officials which have not uploaded test reports;</i> iii. <i>States/UTs are recommended to inspect the private FSSAI notified food testing labs to check the credibility of thereports generated, functioning of the lab.</i> 	
<p>(iii) Financial Autonomy in the States/UT:</p> <ul style="list-style-type: none"> a) The matter related to the lack of financial autonomy in State Food Testing Laboratories (SFTLs) was also highlighted. b) Key issues (such as delay in acquiring advanced testing equipment, upgrading facilities, delay in repairing of High End Equipment's, basic equipment's and purchase of consumables like helium for GCMS) resulting from lack of financial autonomy was briefly discussed. <p>Decision: <i>FSSAI has emphasized the States to address the challenges being faced by SFTLs due to lack of financial autonomy.</i></p>	States/UTs
<p>(iv) NABL accreditation under Integrated assessment & Enhancement of Scope:</p> <ul style="list-style-type: none"> a) All the State Food Testing Laboratories (SFTLs) to adhere to the timeline to get NABL accreditation under Integrated Assessment system. b) All SFTLs with HEEs are requested to incorporate HEEs test parameters (Pesticides, Heavy Metals, Antibiotics, Mycotoxins, naturally occurring Toxic Substances etc.) in their scope of NABL accreditation. c) All SFTLs with FSSAI-NABL Integrated Assessment (I.A) are requested to enhance 	States/UTs

<p>(ix) Other Points:</p> <p>a) Surveillance: State of Assam, Goa, Gujarat, Rajasthan, Tripura and Uttar Pradesh to whom grants were allocated to execute the surveillance plan under the Special Surveillance Drive are requested to immediately execute the plan and share the final report with FSSAI.</p> <p>b) PT programme: States/UTs are requested to participate in PT programmes conducted by FSSAI from time to time.</p> <p>c) Training: In order to strengthen the Laboratory Personnel, States/UTs are requested to share their nominations for trainings on Opinion Formation conducted by FSSAI from time to time.</p> <p>d) In order to address and asses the issues of Goa SFTL, CEO FSSAI has directed Dr. Ajai Prakash Gupta, Director (QA) to visit the state government lab.</p> <p>e) During the meeting, it was deliberated that in the state of Jharkhand, for the SFTL, Ranchi, manpower is already sanctioned by the respective state government, whereas the position is not filled and all the sanctioned post is still vacant. Further, in the state of Maharashtra, for the two SFTLs i.e State FDA lab, Nagpur & FDA lab, Mumbai, no any post is sanctioned by the respective state government.</p> <p><i>CEO, FSSAI has directed to send a letter to the Chief Secretaries of the respective states of Jharkhand and Maharashtra regarding the above issue related to allocation of Manpower in SFTLs of those states.</i></p>	<p>Assam, Goa, Gujarat, Rajasthan, Tripura and Uttar Pradesh.</p> <p>States/UTs & QA division</p>
<p>(x) Surveillance 2024-25</p>	<p>States/UTs & QA Division</p>
<p>(xi) Special Drive: Expansion of Food Testing facilities for testing of Organic Produce in different parts of India.</p>	
<p>(xii) Status of Rice Fortification in the States/UT</p>	

	(xiii) Antimicrobial resistance (AMR)	
Agenda Item 10: Training and Capacity Building	<ul style="list-style-type: none"> i. States/UTs to organize FoSTaC training programs in their respective State/UT with the help of FSSAI's empanelled Training Partners and utilize the grant (if any) sanctioned to the State/UT under the MoU for the financial year 2024-25. ii. States/UTs to utilize funds sanctioned under MoUs for training of Canteens of Universities, Colleges and Hostels. iii. States/UTs which are facing difficulty in getting Training partners or Trainers for conducting training programs can apply for becoming Training Partner under FoSTaC Program. iv. States/UTs to share information regarding training conducted by them. 	States/UTs
Agenda Item 11: Social and Behavioural Change	<ul style="list-style-type: none"> i. States/UTs to encourage Districts to participate enthusiastically in Eat Right challenge, aiming to score maximum marks by focusing on improving their food environments. Ms. Vandana, Deputy Manager, SBCD (7390990458, iec@fssai.gov.in) is the Nodal Officer, in case of any query. ii. States/UTs to share the Compiled list of UCs and Statement of Expenditure for settlement of account and transfer of Balance Payment regarding Eat Right Mela and Walkathon conducted during 2021-22. UCs must be shared latest by 30th November 2024. iii. States/UTs to share the list of cities along with tentative dates to organize Eat Right Mela and Walkathon. States/UTs are also requested to appoint and share the name of the Nodal Officer who will be the contact point for this event. In case of any query, Sh. Vishwas Sharma, Deputy Manager, SBCD (8390908814, iec@fssai.gov.in) is the Nodal Officer. iv. States/UTs, who have been issued sanction orders, are requested to expedite the process to develop Healthy and Hygienic Food Streets. v. States/UTs, who have not sent their proposal are requested to share the proposal to NHM (MoHFW) through proper channel at the earliest to email id- 	States/UTs

	<p>pipprocess2023.24@gmail.com & urbanhealthsection2017@gmail.com with copy to iec@fssai.gov.in</p> <p>vi. States/UTs to promote the Eat Right School programme to help develop Eat Right conscious communities, fostering awareness about food safety, nutrition, and healthy eating habits among students and their families.</p> <p>vii. States and UTs are requested to Put the contact number of School authorities (Principal, Director, HWA) in registration of the Eat Right School ensuring smooth communication</p> <p>viii. States/UTs to Display the Eat Right Certificates at prominent places so that the awareness about Food Safety may spread broadly.</p> <p>ix. States/UTs to promote Eat Right Certification programme to help develop Eat Right conscious communities, fostering awareness about food safety, nutrition, and healthy eating habits among citizen at large.</p> <p>x. States/UTs to appoint and share the name of the Nodal Officer regarding Eat Right Initiatives.</p> <p>xi. States/UTs to encourage stakeholders to follow FSSAI's Social Media Handles and Like/retweet/disseminate the content further to maximize outreach.</p> <p>xii. States/UTs to timely share their regional activities such as surveillance/enforcement drives, events etc which can be posted on Social Media Handles of FSSAI. Sh Kumar Vikash, Manager, SBCE (9304111007) is the nodal officer for all Social Media handles. Email : iec@fssai.gov.in</p> <p>xiii. States/UTs may spread awareness through Nukkad Natak and share the Pics/Video with iec@fssai.gov.in</p>	
<p>Agenda Item 12:</p> <p>Any other agenda with the approval of Chairperson</p>	<p>i. With the approval of CEO, FSSAI, Telangana and Gujarat shared their success stories, showcasing impactful activities like enforcement and surveillance drives, as well as consumer awareness campaigns. CEO, FSSAI also requested other States/UTs to share their success stories in next CAC meeting.</p> <p>ii. States/UTs were briefed about the criteria of RAKSA SUCHAKANK for assessment</p>	States/UTs

	<p>of States/UTs in the year 2024-25. It was also suggested that the document to be shared with the States/UTs for their inputs/suggestions.</p> <p>iii. States/UTs to conduct inspection of warehouses of e-commerce businesses for ensuring good hygienic and sanitary practices.</p> <p>The points emerged during Food Safety Manthan held during August to October, 2024 was highlighted in the meeting and the following points were suggested by the States/UTs-</p> <p>i. Clarification to be issued that the date of commencement of offence u/s 77 of FSS Act, 2006 to be considered from the date of lifting of samples.</p> <p>ii. For perishable food items, either three samples to be lifted and sent to Primary laboratory or one sample to be sent directly to the Referral Laboratory for analysis. Since, the shelf-life of the product may deteriorate, no appeal by the FBOs to be considered for such samples. The Designated Officers may give their opinion based on the report of primary/referral laboratory.</p> <p>iii. The timeline for appeal by FBO based on the report of primary laboratory and communication received from Designated Officer can be reduced to 15 days instead of existing 30 days.</p> <p>iv. For renewal of license, FBOs can be allowed to choose their renewal date based on quarter end i.e., 31st March, 30th June, 30th September and 31st December.</p>	
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(G. Kamala Vardhana Rao)
Chief Executive Officer, FSSAI

List of Participants

Sh. G. Kamala Vardhana Rao, IAS, CEO, FSSAI- In Chair

Representatives of Ministries/ Departments: -

1. Dr. Namita Negi, Executive Director (Health), M/o Railways
2. Sh. Neeraj Arora, Deputy Director, M/o MSME
3. Sh. Mukesh Meghwal, Deputy Director, Department of Commerce
4. Sh. Ajith Kumar K, Asst. Commissioner (DD), D/o Animal Husbandry & Dairying
5. Smt. Vayaila Rungsung, Director, M/o Food Processing Industries

Commissioners of Food Safety of States/UTs:

1. Dr. H.G. Koshia, Commissioner of Food Safety, Gujarat
2. Ms. D.B.S Mukhim, Commissioner of Food Safety, Meghalaya
3. Sh. Hashmat Ali Yauto, Commissioner of Food Safety, Jammu & Kashmir
4. Dr. Poma Tudu, Commissioner of Food Safety, Odisha
5. Ms. Neha Bansal, Commissioner of Food Safety, Delhi

Members from various fields (Other than CFS):

1. Ms. S. Saroja, Executive Director, Representative of Consumer Organization
2. Sh. Manoj Pareek, Head R&D, HUL, Representative of the Food Industry
3. Dr. C. Chinnusamy, Retired Dean, TNAU, Representative of Agriculture
4. Dr. Balwinder Bajwa, CEO, EFRAC
5. Ms. Gunjan Jha, Senior Scientist & Head, Representative of Agriculture
6. Sh. Deepak Saxena, Associate Director, CUTS, Jaipur

Representatives from States/UTs:

1. Ms. Rekha S. Chauhan, Additional Commissioner of Food Safety, Uttar Pradesh
2. Dr. T.A. Devaparthasarathy, Additional Commissioner of Food Safety, MBBS DPH, Tamil Nadu
3. Sh. Niraj Thapa, Joint Commissioner, Sikkim
4. Ms. Maya Awasthi, Joint Commissioner, Madhya Pradesh
5. Sh. Ulhas Ingawale, Joint Commissioner, Maharashtra
6. Sh. Daya Kishan Sharma, Joint Commissioner of Food Safety, Haryana
7. Dr. S. N. Dholpuria, Joint Commissioner, Rajasthan
8. Dr. Sivaleela, Director, Institute of Preventive Medicine, Telangana
9. Sh. H.S Singh, Deputy Commissioner, Uttar Pradesh
10. Sh. John Vijayakumar, Deputy Commissioner of Food Safety, Kerala
11. Dr. Saryauti Reang, Deputy Food Safety Commissioner, Tripura
12. Sh. Anupam Gogoi, Food Analyst, Assam
13. Sh. F. Lalliantluanga, Joint Director, Mizoram
14. Ms. Ravneet Sidhu, Director, Food and Drugs Lab, Punjab
15. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
16. Sh. Surendra Roy, OSD cum Nodal Officer, Food Safety, Bihar
17. Sh. Ranjeet Singh, Designated Officer (HQ), Delhi
18. Sh. Sreekar Reddy, Consultant, Food Safety Department, Telangana
19. Sh. Ashish Kumar Yadav, Senior Food Safety Officer, Chattishgarh

20. Sh. Ajit Baghel, Food Safety Officer, Chattishgarh

FSSAI Officials: -

1. Ms. Inoshi Sharma, ED (CS)
2. Sh. Uma Shankar Dhyani, ED (HR)
3. Dr Satyen Kumar Panda, Advisor, QA
4. Sh. Sidhartha Roy, Principal Manager, SBCE
5. Sh. Rakesh Kumar, Director, RCD
6. Dr. Ajai Prakash Gupta, Director, QA
7. Ms. Sweety Behera, Director, QA
8. Ms. Lily Prasad, Chief Technology Officer, IT
9. Sh. S Sharad Rao, Joint Director, RCD
10. Sh. Ajeet Singh, Joint Director, RCD
11. Sh. Akhilesh Gupta, Deputy Director, RCD
12. Sh. Nilesh Ojha, Deputy Director, RCD
13. Sh. Ram Kumar Prasad, Deputy Director, RCD
14. Sh. Venugopal D, Deputy Director, QA
15. Sh. Virendra Singh Shekhawat, Manager, Training
16. Ms. Sabita Jaiswal, Assistant Director, QA
17. Ms. Ritu Saxena, Assistant Director, RCD
18. Ms. Prasansa Singh, Assistant Director, RCD
19. Ms. Arkalina Dwibedi, Technical Officer, RCD
20. Ms. Himanshi Solanki, Technical Officer, RCD
21. Sh. Alakshendra Singh, Technical Officer, QA
22. Sh. Vikram Singh, Technical Officer, QA
23. Ms. Bhawana Anand, Technical Officer, QA
24. Sh. Prathiksh, Technical Officer, Training Division
25. Sh. Manoj Patel, Assistant, RCD
26. Sh. Aniket Kumar, Assistant, RCD
27. Ms. Jaya, Assistant, RCD
28. Ms. Shivani Nama, Personal Assistant, RCD
29. Ms. Priyanka Shukla, Helpline Executive, RCD
30. Mr. Kaushik Bajpayee, IT
31. Mr. Gourish, IT

Members, Representatives and Officials joined through Video Conferencing: -

1. Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal
2. Mr. Thiru. R. Lalvena , I.A.S, Commissioner Food Safety, Tamil Nadu
3. Sh. Anoop Khinchi, Commissioner of Food Safety, Nagaland
4. Shri Srinivas K., IAS, Commissioner of Food Safety, Karnataka
5. Shri. R. V Karnan,, IAS, Commissioner of Food Safety, Telangana
6. Sh. Iqbal Khan, Commissioner of Food Safety, Rajasthan
7. Ms. Shweta Dessai, Director and Commissioner of Food Safety, Goa
8. Sh. Sanjeev Kumar, Joint Commissioner of Food Safety, Jammu and Kashmir
9. Ms. Lokam Mangha, Deputy Commissioner of Food Safety, Arunachal Pradesh
10. Ms. Suktisita Bhattacharya, Special Commissioner of Food Safety, West Bengal
11. Dr. S. Rajen Singh, Joint Commissioner of Food Safety, Manipur
12. Col. Sujay Kumar, Director, ERO, FSSAI
13. Sh. V.K. Pancham, Director, SRO, FSSAI

14. Ms. Pritee Chaudhary, Director, WRO, FSSAI
15. Shri. Nilamani Biswal, Joint Director, ERO, FSSAI
16. Dr. Vijaya Gautam, Assistant Commissioner (Food Safety), Himachal Pradesh
17. Shri. Thamxhos, Assistant Commissioner & Designated Officer, Leh
18. Sh. Subir Ranjan, Representative Ministry of Agriculture
19. Sh. O.D. Sangma, Deputy Commissioner, Meghalaya
20. Dr Wadamika Lyngdoh, Deputy Commissioner, Meghalaya
21. Sh. Deepak Saxena, Representative of Consumer from CUTS
22. Sh. Nitesh Mishra, Assistant Commissioner of Food Safety, Chhattisgarh
23. Sh. Mohit Behara Assistant Commissioner of Food Safety, Chhattisgarh
24. Sh. Jagdish Dhiman, Assistant Commissioner, Himachal Pradesh
25. Dr S P Vasireddi, Executive Chairman, Vimta Labs Ltd., Representative of Food laboratories
26. Sh. James, Designated Officer, Manipur
27. Ms. Bisosana, Designated Officer, Manipur
28. Sanajaoba food Analyst, SPHL Manipur
29. Dr. Sandeep Kumar Sharma, Senior Scientist, CSIR
30. Sh. N. Ramadasan Nair, Designated Officer, A&N Islands
31. Ms. Seema Kumari, Joint secretary Health, Jharkhand
32. Mr. Firdous Ahmed, Food Safety Officer, Jammu and Kashmir
33. Ms. Sarmishtha Mukhopadhyay Food Analyst KMC, West Bengal
34. Sh. Sendongkaba, Food Safety Consultant, Nagaland
35. Sh. Karan Singh Tanwar, Chief Food Analyst, Rajasthan, Jaipur
36. Dr. D. Dhingra, Principal Scientist, ICAR
37. Shri. Nayeem Ahmad, Designated Officer, Kargil, Ladakh
38. Ms. Pratikshya D Mahapatra, Designated Officer-in-charge, Odisha
39. Shri. V.Thirukumaran, AIA, MoFPI
40. Dr. John Kemp, State Program Officer, Nagaland
41. Ms. Mayanka Khare, FSO, Madhya Pradesh

Regrets:

CFS of States/UTs (Andaman & Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Dadra and Nagar Haveli and Daman & Diu, Himachal Pradesh, Haryana, Jharkhand, Kerala, Ladakh, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Puducherry, Punjab, Sikkim, Tripura, Uttarakhand & Uttar Pradesh,). However, some representatives of these States/UTs have attended the meeting on their behalf and are indicated in the participant list above.

* Mistakes in the spelling of any name or missing names are unintentional and are regretted.